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GUJARAT MUNICIPALITIES (EXPENDITURE ON PUBLIC RECEPTION, CEREMONY, ENTERTAINMENT OF EXHIBITION) RULES, 1965

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GUJARAT MUNICIPALITIES (EXPENDITURE ON PUBLIC RECEPTION, CEREMONY, ENTERTAINMENT OF EXHIBITION) RULES, 1965

In exercise of the powers conferred by section 277 of the Gujarat Municipalities Act, 1963 read with clause (a) in item E of section 91 of the said Act, the Government of Gujarat hereby makes the following rules, namely.

1. Short title :-

These rules may be called the Gujarat Municipalities (Expenditure on Public Reception, Ceremony, Entertainment of Exhibition) Rules, 1965.

2. Expenditure on public reception, ceremony, entertainment or exhibition :-

- (1) No provision for expenditure out of Municipal property and fund for any public reception, ceremony, entertainment or exhibition within the municipal borough shall be made by a municipality except by passing a resolution in that behalf at a meeting of the municipality.
- (2) The provision for expenditure to be made by a municipality having on yearly Income specified in column 2 of the Schedule appended to these rules shall not, except with the previous sanction of the Collector, exceed the amounts respectively specified in columns 3 and 4 of said Schedule.

SCHEDULE 1

SCHEDULE

			1
Serial	Yearly income of a	Amount for a	Total
No.	municipality.	public	amount in
		reception,	a year
		coromony	
		ceremony,	
		entertainment	
		or exhibition.	
1	2	3	4
		(Rs.)	(Rs.)
1.	Not exceeding one lakh rupees	200	1,000
2.	Exceeding one lakh rupees	400	2,000
	but not exceeding five lakhs	100	2,000
	rupees		
3.	Exceeding five lakhs rupees	600	3,000
	but not exceeding ten lakhs		
	rupees.		
4.	Exceeding ten lakhs rupees.	1,000	5,000
	Exceeding ten lakiis rapees.	1,000	3,000
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